

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No. 1118 of 2004

Jabalpur, this the 26th day of July, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Smt. Monika Ghosal, W/o. late Ranjeet
Chand Ghosal, Ex-Electrical Khalashi, Diesel
Shed NKJ, r/o. Vivekanand Ward,
Near Khermai, Lakhera, Katni,
Distt. – Katni (MP), 483501.

.... Applicant

(By Advocate – Shri M.B. Saxena)

V e r s u s

1. Union of India, through
General Manager, West Central
Railway, Jabalpur.
2. General Manager, West Central
Railway, Jabalpur.
3. Divisional Rail Manager,
West Central Railway, Jabalpur. Respondents

(By Advocate – Shri S.P. Sinha)

O R D E R (Oral)

The learned counsel for the respondents argued that Pension Payment Order dated 3.5.2005 has been issued to the applicant and the matter has been settled. The copy of the Pension Payment Order is annexed as Annexure R-1 to the reply filed by the respondents. Hence, this Original Application has become infructuous. The learned counsel for the applicant has accepted to the submission made by the learned counsel for the respondents. Accordingly, the Original Application is dismissed as infructuous.



(Madan Mohan)
Judicial Member

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